

**JOINT/SELECT COMMITTEE  
REPORTS OF LEGISLATIVE  
ASSEMBLY - 1934**

**The Negotiable  
Instruments(Amendment) Bill**

List of Reports of Select or Joint Committees  
presented to the Legislative Assembly in 1934.

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Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Indian Tariff(Amendment) Bill.	5. 2.34.	
2.	The Indian States(Protection) Bill.	14. 2.34.	
3.	The Negotiable Instruments(Amendment)Bill.	26. 2.34.	
4.	The Factories Bill.	27. 2.34.	
5.	The Indian Tariff(Textile Protection) Amendment Bill.	2. 4.34.	
6.	The Sugar (Excise Duty) Bill.	10. 4.34.	
7.	The Matches (Excise Duty) Bill.	14. 4.34.	
8.	The Indian Dock Labourers Bill.	16. 7.34.	
9.	The Mechanical Lighters(Excise Duty) Bill.	23. 7.34.	
10.	The Indian Carriage by Air Bill.	25. 7.34.	
11.	The Indian Aircraft Bill.	25. 7.34.	
12.	The Hedjaz Pilgrims(Muallims) Bill( <u>Second Report of the Select Committee</u> )	2. 8.34.	
13.	The Indian Army (Amendment) Bill.	7. 8.34.	
14.	The Indian Iron and Steel Duties Bill.	13. 8.34.	
15.	The Indian Petroleum Bill.	14. 8.34.	
16.	The Indian Income-tax(Amendment) Bill by Sir Hari Singh Gour.	22. 8.34.	
17.	The Indian Navy (Discipline) Bill.	25. 8.34.	

## LEGISLATIVE ASSEMBLY.

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Negotiable Instruments Act, 1881, for a certain purpose, as passed by the Council of State, was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill annexed thereto.

2. We have carefully considered the wording of the Bill. We understand that the Banks are

satisfied that the Bill affords them the protection they require in the very limited class of cases affected, and we have ourselves no amendment to propose.

3. The Bill was published in the Gazette of India, dated the 18th February, 1933.

4. The Bill has not been altered, and we recommend that it be passed.

B. L. MITTER.

GEORGE SCHUSTER.

K. C. NEOGY.

VIDYA SAGAR PANDYA.

GAYA PRASAD SINGH.

MD. MUAZZAM.

M. C. RAJAH.

S. C. MITRA.

F. X. DESOUZA.

NEW DELHI, }  
*The 17th February, 1934.* }

[AS REPORTED BY THE SELECT COMMITTEE.]

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BILL

*Further to amend the Negotiable Instruments Act, 1881, for a certain purpose.*

WHEREAS it is expedient further to amend the Negotiable Instruments Act, 1881, for the purpose hereinafter appearing; It is hereby enacted as follows :—

1. This Act may be called the Negotiable Instruments (Amendment) Act, 1933.  
Short title.
2. Section 85 of the Negotiable Instruments Act, 1881, shall be re-numbered as sub-section (1) of section 85, and to the said section so renumbered the following sub-section shall be added, namely :—

“(2) Where a cheque is originally expressed to be payable to bearer, the drawee is discharged by payment in due course to the bearer thereof, notwithstanding any indorsement whether in full or in blank appearing thereon, and notwithstanding that any such indorsement purports to restrict or exclude further negotiation.”

GOVERNMENT OF INDIA.  
LEGISLATIVE ASSEMBLY  
DEPARTMENT.  
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Report of the Select Committee on the  
Bill further to amend the Negotiable  
Instruments Act, 1881, for a certain  
purpose, with the Bill as reported.

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